

tendent of Police, Kutch, which read as follows :—

"I have the honour to inform you that I have found it my duty to direct that Sarvashri Brij Bhushan Lal and Bharat Singh Chowhan and Shrimati Shakuntala Nayar, Members, Lok Sabha, be restrained at 10.45 hours on the 30th April, 1968, under section 69 of the Bombay Police Act for not conforming to the lawful directions of the Police Officers posted to the north of Bandi river, one mile north of Khavda village in Kutch District for enforcing prohibitory orders under Section 144, Criminal Procedure Code, of the District Magistrate, Kutch, in that when asked not to proceed towards Rann of Kutch, they insisted on so proceeding in the prohibited area along with their followers for Satyagraha."

"Sarvashri Brij Bhushan Lal and Bharat Singh Chowhan and Shrimati Shakuntala Nayar, Members, Lok Sabha, were accordingly restrained under Section 69 of the Bombay Police Act and were removed to Khavda village in Kutch District on the same day and they were allowed to go at 16.30 hours. Later on, at their request, they were taken to Bhuj Railway Station in Police transport."

I have also to inform the House that I have received a further telegram from the District Superintendent of Police, Kutch, dated the 4th May, 1968, which is as follows :—

"Reference your telegram regarding intimating correct names of Members of Parliament Sarvashri Brij Bhushan Lal etc., as per our record correct names are Shri Brij Bhushan Lal, Shrimati Shakuntala Nayar and Shri Bharat Singh Chowhan. The mistake appears to have been committed by Post Office in transmission"

I have also received the following telegram dated the 4th May, 1968, from the Judicial Magistrate, Khavda, Kutch :

"Sarvashri Shiva Chandra Jha, Kedar Paswan and Gunanand Thakur, Members, Lok Sabha, arrested today under Section 188, Indian Penal Code, and convicted under Section 243 of Criminal Procedure Code and sentenced to

imprisonment till rising of the court on 3rd May."

I have also received the following telegram dated the 4th May, 1968, from the District Superintendent of Police, Kutch :

"Shri Maharaj Singh Bharti, Member, Lok Sabha, was arrested on 4th May, 1968, under Section 81 of the Bombay Police Act at 11.00 hours near village Dhrabani six miles north of Khavda in Kutch District. He was prosecuted under Section 188, Indian Penal Code, on the same day and sentenced to undergo simple imprisonment till rising of the court by First Class Magistrate, Khavda."

I have also received the following telegram dated the 5th May, 1968, from the Judicial Magistrate, Khavda :—

"Shri Rabi Ray, Member, Lok Sabha, arrested today under Section 188, Indian Penal Code, and convicted under Section 243 of Criminal Procedure Code and sentenced to imprisonment till rising of the court on 5th May."

Shri Dhillon.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : On a point of order.

MR. SPEAKER : What is the point of order when announcements have been made ?

श्री शिवचन्द्र झा (मधुवनी) : वहाँ बिल्कुल अजनबान्त्रिक कार्रवाई हो रही है। बगैर वारन्ट गिरफ्तारियां हो रही हैं। बाम्बे पुलिस ऐक्ट फाफिस्ट ऐक्ट है। मैं गृह मंत्री से अनुरोध करता हूँ कि इस को खत्म किया जाय। यह भारतीय जनतंत्र पर बहुत बड़ा धक्का है।

MR SPEAKER : The hon. Member has come back... (Interruptions). My reading seems to have caused the trouble.

12.34 hrs.

BANKING LAWS (AMENDMENT) BILL

(1) Report of Select Committee

SHRI G. S. DHILLON (Taran Taran) : I beg to present the Report of the Select

[Shri G. S. Dhillon]

Committee on the Bill further to amend the Banking Regulation Act, 1949, so as to provide for the extension of social control over banks and for matters connected therewith or incidental thereto, and also further to amend the Reserve Bank of India Act, 1934, and the State Bank of India Act, 1955.

श्री कंबरलाल गुप्त (दिल्ली सदर) : अध्यक्ष महोदय, मैंने इस के बारे में सवाल उठाया था...

MR. SPEAKER : I have read out the information that has been given to me by the Police. Neither did I arrest them nor did I release them.

श्री कंबरलाल गुप्त : मैंने प्रिविलेज मोशन दिया था श्रीमती शकुंतला नायर को भरेस्ट किया गया है लेकिन उस की सूचना नहीं मिली। उस के बाद अब यह सूचना दी गई है। इस के पहले नहीं दी गई थी। उन का यह कहना गलत है कि पोस्ट आफिस वालों की गलती है। यह बहुत सीरियस बात है। आप ने वादा किया था...

MR. SPEAKER : I will take care of myself. Why do you want to raise it now ?

श्री कंबरलाल गुप्त : यह गलत इन्फार्मेशन दी है।

MR. SPEAKER : May be so. You have already raised it on that day. I have told you and now the question is that as soon as information comes to me, I will see.

#### (II) Evidence

SHRI G. S. DHILLON : I beg to lay on the Table a copy of the evidence given before the Select Committee on the Bill further to amend the Banking Regulation Act, 1949, so as to provide for the extension of social control over banks and for matters connected therewith or incidental thereto, and also further to amend the

Reserve Bank of India Act, 1934, and the State Bank of India Act, 1955.

श्री कंबरलाल गुप्त : अध्यक्ष महोदय, मुझे आप इस सम्बन्ध में एक मिनट बोलने की आज्ञा दीजिये। जब मैंने प्रिविलेज मोशन का सवाल उठाया था तब आप ने कहा था कि एक मेम्बर की वहाँ से सूचना आई है और एक मेम्बर का नाम गलत है। यह मालूम नहीं था कि वह किस का नाम था क्योंकि उस नाम का कोई सदस्य नहीं था। इस लिये आप ने उस को मेनशन नहीं किया था। लेकिन तीसरे नाम श्रीमती शकुंतला नायर के बारे में आप ने कोई जिक्र नहीं किया था। उस के बाद आप के डिपार्टमेंट से टेलिग्राम भेजा गया। उस का जवाब अब आया है।

मेरा कहना यह है कि सूचना देने वाले अधिकारी को सब नामों की सूचना पहले ही देनी चाहिये थी। एक नाम की गलती हो सकती है। एक नाम दिया गया है। लेकिन दूसरा नाम पहले कभी नहीं दिया गया। इस लिये मैंने प्रिविलेज मोशन दिया था। अगर वह कहते हैं कि पोस्ट-आफिस की गलती है तो आप का फर्ज है कि पोस्ट-आफिस से मालूम करें। अगर दोनों नाम थे तो एक नाम क्यों दिया। यह बिल्कुल प्रिविलेज की चीज है। यह सारे सदन की मर्यादा की बात है। किसी एक पार्टी की बात नहीं है। मैं आप से प्रार्थना करूँगा कि आप स्वयम् इस ढंग से लें जिस ढंग से लेना चाहिये।

MR. SPEAKER : The point is that as he said on that day some names were there—Shri Brij Bhushan Lal, etc. I know you have raised it. But after the telegram, they sent in writing a letter. It is not the telegram alone that is the final thing. In the letter they have mentioned clearly all the names. In the telegram there was some information. One name was there. One name was wrong. Some confusion was there. Later on, the next day they have written a letter where absolutely there